

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1559

ANSWERED ON:07. 3.2001

CENTRAL ASSISTANCE TO KAIGA PROJECT

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Karnataka had forwarded a proposal for acquisition of land for Kaiga Nuclear Power Project and release of an amount of Rs.2 crores for the rehabilitation of the persons affected by the project to the Centre on February 20, 1998;

(b) if so, whether this amount has not been released so far;

(c) if so, the reasons therefor; and

(d) the time by which the Centre is likely to release the amount?

Answer

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (SMT. VASUNDHARA RAJE)

(a) to (d) The land acquisition and rehabilitation plan for the Kaiga Atomic Power Project were completed in 1993-1994 by Government of Karnataka with funds provided by Nuclear Power Corporation of India Limited (NPCIL).

However, in a meeting held on 11.1.97 under the Chairmanship of the then Chief Minister of Karnataka, NPCIL agreed to consider contributing Rs.2 crore as financial assistance for rehabilitation of the persons of DEVKAR village, as a gesture of goodwill, even though the said village is in no way affected by the establishment of Kaiga Atomic Power Project. As per the directives of the then Chief Minister, the rehabilitation package was to be implemented by Karnataka Power Corporation Limited, a Public Sector Undertaking of Government of Karnataka. This was with a clear understanding that since the village is in no way affected by the establishment of Kaiga Atomic Power Project, this payment is as a gesture of goodwill and no further reference relating to the rehabilitation issue will be made to NPCIL. In a recent meeting with the Energy Department, Government of Karnataka, held on 23.12.2000, this issue was again discussed and a formal communication confirming the above understanding is yet to be received from Government of Karnataka. The release of Rs.2 crore is, therefore, contingent on such confirmation from the Government of Karnataka.